

- (a) the status of the Wagon Investment Scheme launched by Government;
- (b) whether the scheme is performing as per expectations or it is receiving cold response, like the earlier scheme for wagons;
- (c) in what manner, position in respect of availability of wagons has improved; and
- (d) the details in this regard?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) to (d) The Wagon Investment Scheme was introduced during the year 2005. Since inception of the scheme, approval for procurement of 140 rakes has been given by Ministry of Railways under the scheme. Out of which, 103 rakes have been procured and inducted in the service/ circuit. This has helped to augment the Indian Railway's wagon fleet and thereby leading to incremental loading and earnings.

#### **Cyber Laws**

\*360. SHRI BAISHNAB PARIDA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that Indian courts are struggling to determine their jurisdiction with a few amendments to the existing cyber laws;
- (b) whether the Information Technology Act, the Indian Penal Code and the Indian Evidence Act need to be amended suitably in accordance with the more established cyber laws in other countries;
- (c) whether there is a dire need to have a women police wing in the cyber crime cells; and
- (d) if so, the steps Government is taking to deal with cyber crimes, effectively?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) No, Sir.

(b) The Information Technology Act, 2000 has already been amended by Information Technology (Amendment) Act, 2008 *w.e.f.* 27.10.2009. The Act has made consequential amendments in the Indian Penal Code and the Indian Evidence Act. The amended Act is a comprehensive Act and provides legal framework to facilitate e-governance and e-commerce and address all prevalent cyber crimes.

(c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments and Union Territories (UT) administrations are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crime and for prosecuting the criminals through

the law enforcement machinery within their jurisdiction. The Government of India is, however, concerned about crime, including cyber crime and has issued an Advisory to the State Governments and UT Administrations on 16th July, 2010.

(d) Department of Information Technology (DIT) alongwith Indian Computer Emergency Response Team (CERT-In) and Centre for Development of Advanced Computing (CDAC) is involved in providing basic and advanced training to Security and Law Enforcement Agencies, Forensic Labs, and Judiciary on the procedures and methodology of collecting, analysing and presenting digital evidence during Cyber Crime Investigation. About 9000 judicial officers and Police Officers have been trained under such training programmes. For the purpose of training, DIT has set up Cyber forensic training labs for investigation and training at Central Bureau of Investigation (CBI) and States of Kerala, Assam, Mizoram, Nagaland, Arunachal Pradesh, Tripura, Meghalaya, Manipur and Jammu and Kashmir.

Department of Information Technology had funded projects to Data Security Council of India (DSCI) of NASSCOM, CDAC Kolkata and DOEACC for training Law Enforcement Agencies in cyber crime investigation. DSCI has organised 597 training programmes on Cyber Crime Investigation. CDAC, Kolkata and DOEACC have trained around 1000 Police officials on Cyber Crime investigation. CDAC, Trivandrum has also trained around 1600 officers of security and Law Enforcement Agencies in Cyber Crime Investigation.

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## **WRITTEN ANSWERS TO UNSTARRED QUESTIONS**

### **Production of honey, ghucchi, zira, and kesar in Jammu and Kashmir**

2636. SHRI AVINASH RAI KHANNA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government is aware of the fact that wild honey, ghucchi are produced in Jammu and Kashmir in large quantity;
- (b) whether it is also a fact that zira and kesar are also produced in Jammu and Kashmir in large quantity;
- (c) if so, the steps Government take to promote these crops/products;
- (d) whether Government is planning to encourage farmers for export of these products; and
- (e) if so, the help Government will render to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) Yes, Sir. Wild honey and ghucchi are produced in Jammu and Kashmir.